

**MAHARASHTRA STATE LEGISLATURE PROCEEDINGS  
(PROTECTION OF PUBLICATION) ACT, 1969**

**32 of 1969**

[ ]

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**MAHARASHTRA STATE LEGISLATURE PROCEEDINGS  
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WHEREAS it is expedient to protect the publication of reports of proceedings of the Maharashtra State Legislature; It is hereby enacted in the Twentieth year of the Republic of India, as follows

**1. Short title and extent :-**

(1) This Act may be called the MAHARASHTRA STATE LEGISLATURE PROCEEDINGS (PROTECTION OF PUBLICATION) ACT, 1969

(2) It extends to the whole of the State of Maharashtra.

**2. Definition :-**

In this Act, "newspaper" means any printed periodical work (including daily newspaper) containing public news or comments on public news, and includes a news agency supplying material for publications in a newspaper.

**3. Publication of reports of Legislature proceedings privileged :-**

(1) Save as otherwise provided in sub-section (2), no person shall

be liable to any proceedings, civil or criminal, in any Court in respect of the publication in a newspaper of a substantially true report of any proceedings of either House of the Maharashtra State Legislature, unless the publication is proved to have been made with malice.

(2) Nothing in Sub-Section (1) shall be construed as protecting the publication of any matter, the publication of which is not for the public good.

**4. Act also to apply to Legislature proceedings broadcast by wireless telegraphy :-**

This Act shall apply in relation to reports or matters broadcast by means of wireless telegraphy as a part of any programme or service provided by means of a broadcasting station as it applies in relation to reports or matters published in a newspaper.